

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
IA No. 435/JPR/2019
CP No. (IB)- 273/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Jagdish Timber Mart

...Operational Creditor/Applicant

Versus

M/s Safeflex International Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : None-appeared

For the Respondent : Saurabh Jain, Adv.

ORDER

None appears for the Applicant/ Operational Creditor. Mr. Saurabh Jain, Adv. appears for the Respondent/ Corporate Debtor. Since last two dates of hearing, there is no representation of the Petitioner/ Operational Creditor. On the previous date of hearing, in the interest of justice, Registry was directed to issue notice to the Learned Counsel for the Petitioner/ Operational Creditor but there is no representation today also. The matter is dismissed on non-prosecution of the case.

Sd—

(Prasanta Kumar Mohanty)
Technical Member

Sd—

(Deep Chandra Joshi)
Judicial Member

July 04, 2022
VG